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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

OA.No.1979/96

Dated New Delhi, this 18th day of September, 1996.

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN.
HON'BLE MR. R. K. AHOOJA, MEMBER (A)

Dharm Vir
S/o Shri R. K. Talwar
R/o C-137, Ashok Vihar
Phase-1, Delhi-52.

... Applicant

By Advocate: Shri A. K. Behera

versus

1. Lt. Governor of Delhi
Raj Niwas
DELHI-110054.
2. Chief Secretary
Government of National Capital
Territory of Delhi
5, Sham Nath Marg
DELHI-1100054.
3. Commissioner of Sales Tax
Bikri Kar Bhawan, I.T.O.
NEW DELHI-110002.

... Respondents.

The application having been heard on 18.9.96, the Tribunal on the same day delivered the following:

O R D E R

Chettur Sankaran Nair, J., Chairman


Applicant seeks a declaration that the period during which he was suspended from service between 26.7.1994 and 14.5.1995 is liable to be treated as period spent on duty. This submission is based on orders of the Government of India No.F.4(50)/94-V/CST/757-763 dated 15.5.1995 (Annexure A-2). The contention of applicant

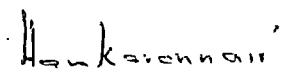
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requires serious consideration. But such consideration will be made on conclusion of the disciplinary enquiry which has been pending ever since 1994. It is unfortunate that in five long years proceedings under Rule 16 of the CCS (CCA) Rules, 1965 have not been completed. Second respondent, the disciplinary authority will conclude the disciplinary proceedings and pass final orders positively within ninety days from today. Applicant will produce a copy of this order and the Original Application before second respondent, who will acknowledge the same, and applicant will lodge the acknowledgement alongwith a memo in the Registry. The Registry will thereafter append the same to the record.

With the aforesaid directions, we dispose of the application. No costs.


(R. K. Anooja)
Member(A)


(Chettur Sankaran Nair, J.)
Chairman

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